

O-A 487/31

9.3.92

For Mr S N Prasad, T.M.

Care called out. Plaintiff
is present in person.
Lawyers are on stroke today.
No counter has been filed.
Counter to be filed within
4 weeks thereof, otherwise
if my C filed within
2 weeks thereafter. If
for administration/ formal
dismissal on 30-4-92.

Notices were issued on
8.1.92. No Reply filed
30.4.92

30.4.92.

Hon'ble Mr. Justice U.C. Srivastava - V.C.
Hon'ble Mr. A.B. Gorthi - A.M.

On behalf of the respondent reply has
been filed. The application of condonation of
delay is allowed.

The application has moved the applicant for
the appointment of legal heirs ~~xx~~ on
the compassionate ground as the Husband of the
applicant has died. The counsel for the
respondent ~~stated~~ filed reply and stated that
two sons of the ~~xx~~ applicant have been employed.
Even if the appointment has been made, a copy
of the appointment be supplied ~~xx~~ to the
applicant and then application shall be deemed
~~xx~~ to be infructuous and is dismissed.

A.M.

V.C.

Received C.P.M.
R.P. J.M.